

THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

ITEM No. 325

IA-2355/2024, IA-2358/2024, IA-1819/2020, IA-1865/2020, IA-1803/2020, IVN.P-3/2020, IVN.P-7/2020, CA-56/2020, IA-5333/2020, IA-4680/2020, IA-6029/2021, IA-4011/2021, IA-1388/2021, IA-2315/2021, IVN.P-4/2020, IA-38/2021, IA 4020/2020, IA-4036/2020, IA-5951/2022, IA-5952/2022, IA-3851/2022, IVN.P-25/2022, IA-84/2022, IA-1587/2021, IA-234/2023, IA-5791/2021, IA-1384/2021, IVN.P-4/2021, IA-1634/2021, IA-1635/2021, IA-5386/2021, IA-6474/2023, IA-6144/2023, IA-1164/2023, IVN.P-12/2023, IA-943/2023, IA-5996/2022, IA-1437/2023, IA-132/2024, IA-1435/2023, IA-1565/2023, IA-752/2023, IA-6258/2022, Restoration Application 16/2024, IA-5978/2022,

In

IB-1022(ND)/2018

IN THE MATTER OF:

Mr. Gautam Mullick and Ors. Petitioner/Applicant
v/s
M/s. Rohtas Projects Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 16.07.2024

CORAM:

**SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Monitoring : Mr. Abhishek Anand, Mr. Krishna Sharma Advs.
Professional
For the Applicant : Ms. Debarshi Dutta, Mr. Shivam Tiwari, Mr. Mrinal Harsh
Vardhan Mr. Kailash Ram and Paras Sharma Advs.
For the Respondent : Mr. Rishabh Chauhan, Mr. Varun Singh, Mr. Atul Krishna
Kaustubh Rai, Mr. Parth Bhatia, Ms. Sandhya Chaturvedi,
Advs.

ORDER

Due to paucity of time, the matter is adjourned to **14.08.2024**

-sd-

**(ATUL CHATURVEDI)
MEMBER(TECNICAL)**

Malik